

CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

C.P.Nos.68/2002 and 69/2002
in
O.A.Nos.642/2000 and 643/2000.

Friday, this the 1st Day of November, 2002.

Coram : Hon'ble Shri Justice Birendra Dikshit, Vice
Chairman
Hon'ble Smt. Shanta Shastry, Member (A).

Vilas Shivram Mahapadi,
Inspector of Central Excise,
Mumbai II Commissionerate,
Piramal Chambers, 9th Floor,
Jijibhoy Lane, Lalbaug,
Mumbai - 12 and residing at
12, Parag Coop. Hsg. Society,
Jijamata Marg, Thane(E)-400603.

.. Applicant in
OA. 642/2000

Abhijit Roy,
Inspector of Central Excise,
Mumbai VII Commissionerate,
1st Floor, CGO Complex, CBD,
Navi Mumbai-400 614 and residing
at B-2, Manik Co-op. Hsg. Society,
Sector 16-A, Vashi,
Navi Mumbai - 400 703.

.. Applicant in
OA. 643/2000

(By Advocate Shri G.K. Masand).

Versus

1. Union of India, through the
Secretary to the Government of
India, Ministry of Finance,
Department of Revenue,
New Delhi.
2. Commissioner of Central Excise,
Mumbai II, Piramal Chambers,
9th Floor, Jijibhoy Lane,
Lalbaug, Mumbai - 400 012.

.. Respondents in
OA. 642/2000.

AND

1. S. Narayan, working as
Revenue Secretary,
Ministry of Finance,
Dept. of Revenue,
North Block, New Delhi.

B. Vasant

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2. Abhijit Bhattacharya, working as
Commissioner of Central Excise,
Mumbai II, Piramal Chambers,
9th Floor, Jijibhoy Lane,
Lalbaug, Mumbai - 400 012.

.. Contemnors in
OA. 642/2000.

1. Union of India through the
Secretary to the Government of
India, Ministry of Finance,
Department of Revenue,
New Delhi.
2. Commissioner of Central Excise,
Mumbai III, 4th Floor,
Nav Prabhat Chambers,
Dadar (W), Mumbai - 400 028.

.. Respondents in
OA. 643/2000.

AND

1. S. Narayan, working as
Revenue Secretary,
Ministry of Finance,
Dept. of Revenue,
North Block, New Delhi.
2. V.P. Singh, working as
Commissioner of Central Excise,
Mumbai III, Piramal Chambers,
4th Floor, Nav Prabhat Chambers,
Dadar (W), Mumbai-400028.

.. Contemnors in
OA. 643/2000.

(By Advocate Shri M.I. Sethna
assisted by Shri V.D. Vadavkar).

Order on Contempt Petition
{ Per : Justice Birendra Dikshit, Vice Chairman }.

Shri G.K. Masand, Advocate appearing for
applicants states that High Court has granted stay
against operation of Order in question. As the operation
of judgment stand stayed, we are of opinion that no
proceedings can go on simultaneously under contempt
petition for wilful disobedience of the order. Under
aforesaid circumstances, the notice issued is discharged
and Contempt Petition is dismissed. No costs.

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B. Dikshit

(Smt. Shanta Shastri)

(Birendra Dikshit)

Member (A)

Vice Chairman.